



2026:AHC:19703

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1114 of 2026

Rajeev Kumar Gupta

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhakar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sudhakar Yadav, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that he was appointed on the post of Fisheries Inspector on 14.10.1997 and promoted as Senior Fisheries Inspector on 06.04.2006 and he took charge as Assistant Director on 13.06.2022 and the writ petitioner has taken voluntary retirement on 23.09.2024, however, the writ petitioner has not been paid the GPF, amount alongwith 12% interest of delay payment of gratuity amount as well as other retiral dues.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Director Fisheries Department, Govt. of U.P. at Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two

months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 29, 2026

Ashu

(Vikas Budhwar,J.)